

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE FOURTEENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 827 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against Order
Dated 07/07/2026 in WP No 21376 of 2026 on the file of the High Court.

Between:

1. Kindodla Pandari, S/o. Nag Gouda, aged about 41 years.
 2. Chillapalli Srikanth Reddy, S/o. Ushereddy, aged about 32 years
 3. Chakali Dathu, S/o. Bhoomraj, aged about 32 years.
 4. Kummari Yadaiah, S/o. Narsimhulu, aged about 28 years.
 5. Kindodla Bheergonda, S/o. Kistugonda, aged about 50 years.
 6. Cheviti Nagesh, S/o. Kistagonda, aged about 30 years.
 7. Kadala Tharun, S/o. Kistugonda, aged about 35 years.
 8. M. Yousuf, S/o. Chunnu Saab, aged about 45 years.
 9. Kindodla Pandari, S/o. Nag Gouda, aged about 41 years.
 10. B. Vinod Kumar, S/o. Narsimhulu, aged about 39 years.
 11. Hasham, S/o. Maqbool Saab, aged about 50 years.
 12. Inamdar Wajeed, S/o. Nazeeruddin, aged about 40 years.
 13. Inamdar Shoukat, S/o. Ahmed Hussain, aged about 41 years.
 14. Inamdar Ismail, S/o. Nayeem, aged about 28 years.
 15. Kadla Bhaskar, S/o. Shivaram, aged about 38 years.
 16. Naziruddin, S/o. Ahmed Sab, aged about 55 years.
 17. M. Santhosh, S/o. Shankar, aged about 38 years.
 18. Bukka Sameer, , S/o. Rasool, aged about 30 years.
 19. Fakeer Roshan, S/o. Mahaboob, aged about 37 years.
 20. Madhusudan Reddy, , S/o. Ganapati Reddy, aged about 57 years.
 21. Bakkapatla Veerareddy, , S/o. Sangareddy, aged about 55 years.
 22. Sheri Srinivas Reddy, S/o. Mallareddy, aged about 50 years.
- (All the appellants are Agriculture Labour and R/o. Bellapur village, Manoor Mandal, Sanga Reddy District).

...Appellants/Writ Petitioners

AND

1. The State of Telangana, rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Sangareddy District.
3. The Revenue Divisional Officer/Deputy Collector, Narayankhed Division, Narayankhed.
4. The Tahsildar, Manoor, Manoor Mandal, Sanga Reddy District.

...Respondents/Respondents

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to interfere/demolish any of our constructions in the house plots situated in Sy.No.31 of Bellapur village, Manoor Mandal, Sanga Reddy District, pending disposal of the writ appeal.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the order in W.P.No.21376 of 2026, dated 07.07.2026, pending disposal of the writ appeal.

**Counsel for the Appellants: Sri. VEDULA VENKATARAMAN,
Senior Counsel representing M/s Bharadwaj Associates**

Counsel for the Respondents: Sri. Muralidhar Reddy Katram, GP For Revenue

The Court made the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT APPEAL No.827 OF 2026

Dated: 14.08.2026

Between:

Kindodla Pandari, S/o. Nag Gouda,
and 21 others

...Appellants

and

The State of Telangana,
Rep. by its Principal Secretary,
Revenue Department,
Secretariat, Hyderabad and 3 others

...Respondents

JUDGMENT:

Heard Mr. Vedula Venkataramana, learned Senior Counsel representing M/s. Bharadwaj Associates, learned counsel for the appellants/writ petitioners and Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue appearing for the respondents.

2. The appellants/writ petitioners had assailed a part of the direction issued by the learned writ Court *vide* order dated 07.07.2026 in Writ Petition No.21376 of 2026 wherein after recording the submissions of the learned counsel for the writ petitioners at paragraph No.7, the learned writ Court made it clear that if the writ petitioners have not removed the structures which were erected on the subject property without any permission, the said order

would not preclude the respondents from taking appropriate action in accordance with law. However, the learned writ Court clarified that as long as the patta certificates issued to the writ petitioners for the purpose of house sites are not cancelled, the respondents shall not take any coercive steps in pursuance of proceedings No.B/212/2026 dated 15.06.2026 which are impugned in the aforesaid Writ Petition.

3. It appears from the perusal of the order under appeal that the proceedings dated 03.07.2026 initiated by the Tahsildar and Executive Magistrate, Manoor Mandal, were taken note of by the learned writ Court. By the said proceedings, the noticee was directed to vacate the Government land and remove the illegally constructed commercial shutter and associated structures at their own expense within 7 days from the date of service thereof.

4. Learned Senior Counsel appearing for the appellants submits that the proceedings dated 03.07.2026 therefore needs to be independently challenged as it was not the subject matter of the Writ Petition. The appellants have however got a favourable observation in the order under appeal that as long as the patta certificates of the appellants are not cancelled, the respondents shall not take any coercive steps pursuant to the proceedings dated 15.06.2026. Therefore, the present Writ Appeal may be closed with the aforesaid liberty.

5. Learned Government Pleader for Revenue submits that the proceedings dated 03.07.2026 was very much in the knowledge of the appellants which was taken note of in the order under appeal as well. Therefore, so long as the

said proceedings stand, the appellants cannot question the impugned direction relating to removal of the structures.

6. In view of the aforesaid facts and circumstances, since the proceedings dated 03.07.2026 is not the subject matter of the Writ Petition, liberty is allowed to the appellants to assail the same in appropriate proceedings.

7. The instant Writ Appeal is accordingly closed without making any comment on the merits of the matter. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- A.V.S.PRASAD
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to M/S BHARADWAJ ASSOCIATES, Advocate [OPUC]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

PSR

TKS

HIGH COURT

DATED: 14/08/2026

ORDER

WA.No.827 of 2026



**CLOSING THE
WRIT PETITION
WITHOUT COSTS.**

6 Copies

T-P
11/09/26